Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 1726 of 2013

Dated: 26th September, 2013

Present : **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

GAIL India Ltd. **…. Appellant (s)**

Versus

Petroleum & Natural Gas Regulatory Board **… Respondent (s)**

Counsel for the Appellant (s): Mr. Guarav Pachnanda, Sr. Adv. with
Mr. Ankit Jain, Adv.
Mr. Rahul Sharma, Adv.

Counsel for the Respondent(s): Mr. Sourav Aggarwal

ORDER

We feel that the appeal is maintainable. It is noticed that an application to condone the delay has been filed. The registry is directed to number the Application to codone the delay. In the said Application to condone the delay, Mr. Rakesh Dewan, learned counsel takes notice on behalf of the Board.

Post the matter for hearing the Application to condone the delay on ***25.10.2013.***

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/rt